

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Guidelines/Advisory issued by the Government of India on containing cases of Corona-Virus Infection.

NOTICE

No: 40388/RG

Dated: 10.03.2020

In order to prevent spread of Corona-Virus (Covid-19) which can be transferred from human to human, inter-alia by touching of an object or surface with the virus on it and then touching mouth, eyes and nose with unwashed hands, Hon'ble the Chief Justice has been pleased to suspend the operation of Circular No. 83 dated 28.06.2018, whereby Biometric Attendance System in the High Court and Subordinate Courts has been made mandatory. The instant direction shall remain effective till 31st March, 2020 and till then the employees shall mark their attendance manually.

(Sanjay Dhar)
Registrar General

No: 40388/430/RG

Dated: 10.03.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. All Principal District and Sessions Judges of the Union Territories of Jammu and Kashmir and Ladakh with the request to circulate the same within their respective jurisdiction.
8. In-charge NIC for uploading the same on the official website of High Court of J&K.

Registrar General